



नई दिल्ली
NEW DELHI

याचिका संख्या./ Petition No. 14/MP/2019

कोरम/ Coram:

श्री जिष्णु बरुआ, अध्यक्ष/Shri Jishnu Barua, Chairperson
श्री अरुण गोयल, सदस्य/ Shri Arun Goyal, Member

आदेश दिनांक/ Date of Order: 02nd of August, 2024

IN THE MATTER OF:

A petition before the Central Electricity Regulatory Commission seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.

AND IN THE MATTER OF:

Renew Solar Power Pvt. Limited,
138, Ansal Chambers II, Bhikaji Cama Place,
Delhi – 110066, (India)

...Petitioner

Versus

- Solar Energy Corporation of India Limited,**
1st Floor, D-3, A Wing,
Religare Building District Centre,
Saket, New Delhi – 110017, Delhi
- Jaipur Vidyut Vitran Nigam Limited,**
Vidyut Bhawan, Jyoti Nagar,
Jaipur – 302005, Rajasthan
- Ajmer Vidyut Vitran Nigam Limited,**
Vidyut Bhawan, Panchsheel Nagar

Makarwali Road, Ajmer – 305004, Rajasthan

4. **Jodhpur Vidyut Vitran Nigam Limited,**
New Power House, Industrial Area
Jodhpur – 342003, Rajasthan
5. **Uttar Pradesh Power Corporation Limited.**
10th Floor, Shakti Bhawan, Extn. 14,
Ashok Marg, Lucknow,
Uttar Pradesh - 226001

...Respondents

शुद्धिपत्र / CORRIGENDUM ORDER

In the Order dated 30.04.2024 in Petition 14/MP/2019, the following typographical errors are hereby rectified:

2. In the title of the order, after Respondent 4, Respondent 5 i.e., Uttar Pradesh Power Corporation Limited, shall stand inserted as under:
 5. ***Uttar Pradesh Power Corporation Limited***
10th Floor, Shakti Bhawan, Extn. 14,
Ashok Marg, Lucknow,
Uttar Pradesh – 226001
3. In paragraph 3 of the Order, the words “Respondent Nos. 2 to 4” shall be read as ‘Respondent No. 2 to 5’. Also, the words ‘and Uttar Pradesh’ shall be suffixed after “State of Rajasthan”.
4. In paragraph 19 of the Order, the words “Rajasthan Discoms” shall be replaced by ‘UPPCL and other Respondents as applicable’.
5. All other terms of the order dated 30.04.2024 in Petition 14/MP/2019 shall remain unaltered.

Sd/-

अरुण गोयल
सदस्य

Sd/-

जिष्णु बरुआ
अध्यक्ष